

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
MOHANBIR HI-TECH BUILD PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mohanbir Hi-Tech Build Private Limited
2.	Date of incorporation of corporate debtor	05.09.2014
3.	Authority under which corporate debtor is incorporated / registered	ROC – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102DL2014PTC271340
5.	Address of the registered office and principal office (if any) of corporate debtor	Dev House, 260-261, Tribhuvan Complex, Ishwar Nagar, New Friends Colony, New Delhi, India – 110065
6.	Insolvency commencement date in respect of corporate debtor	08.08.2025 (Order Received Date 12.08.2025)
7.	Estimated date of closure of insolvency resolution process	04.02.2026 (180 days from the Order date 08.08.2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) through its Director, Mr. Atul Tandon IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022- 23/50021
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: H-35, 1st Floor Jangpura Extension, Jungpura, South Delhi, New Delhi – 110014. Email id: ipe@npvca.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 10th Floor, 1003, Zion Z1, Near Avalon Hotel, Sindhu Bhavan Road, Thaltej, Ahmedabad – 380054 Process Email id: cirp.mohanbir@npvinsolvency.in
11.	Last date for submission of claims	26.08.2025 (14 days from the receipt of the Order dated 12.08.2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in cirp.mohanbir@npvinsolvency.in (b) Not Applicable

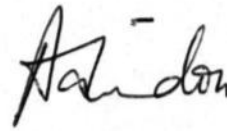
Notice is hereby given that the National Company Law Tribunal, New Delhi bench VI, has ordered the commencement of a corporate insolvency resolution process of the Mohanbir Hi-Tech Build Private Limited. on 08.08.2025.

The creditors of Mohanbir Hi-Tech Build Private Limited. are hereby called upon to submit their claims with proof on or before 26.08.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



**IPE- NPV INSOLVENCY PROFESSIONALS PRIVATE LIMITED
(Formerly Known as Mantrah Insolvency Professionals Private Limited)**

**Through its Director - Mr. Atul Tandon
Appointed as Interim Resolution Professional
In the matter of Mohanbir Hi-Tech Build Private Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021**

Date: 14-08-2025

Place: New Delhi

AFA Validity- 31.12.2025

Email for Correspondence: cirp.mohanbir@npvinsolvency.in

FRICK INDIA LIMITED				
CIN : L74899HR1962PLC002618				
Registered Office: 21.5 KM, Main Mathura Road, Faridabad, 121003				
Telephone No. 01292275691-94 Email: fbd@frickmail.com Website: www.frickweb.com				
CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30.06.2025				
(Rs. in Lakhs)				
S. No.	Particulars	Quarter Ended		Year Ended
		30/06/2025 (Unaudited)	31/03/2025 (Audited)	31/03/2025 (Audited)
I	Revenue			
II	Revenue from Operations	7,519.50	13,565.14	43,694.44
III	Other Income	428.43	129.63	1,068.15
III	Total Income (I+II)	7,947.93	13,694.77	44,762.59
IV	Expenses			
	Cost of Materials Consumed	5,576.41	7,597.35	28,765.51
	Changes in inventories of finished goods, work-in-progress and Stock-in-Trade	(522.91)	1,263.79	577.95
	Employees Benefit Expenses	1,586.63	1,826.60	6,327.33
	Finance Cost	75.16	78.63	264.21
	Depreciation & Amortisation Expense	98.59	113.49	333.62
	Other expenses	807.36	1,224.24	3,875.31
	Total Expenses (IV)	7,621.24	12,104.10	40,143.93
V	Profit before share of (loss) of a joint venture and tax (III-IV)	326.69	1,590.67	4,618.66
VI	Share of (loss) of a joint venture (VI)	(0.01)	(18.10)	(18.10)
VII	Profit before tax (V+VI)	326.68	1,572.57	4,600.56
VIII	Tax Expenses			
	a) Current tax	67.35	413.29	1,215.00
	b) Deferred tax	8.15	(44.54)	(70.80)
	c) Income tax for earlier years	-	(9.22)	(9.22)
	Total taxes (VII)	75.50	359.53	1,134.98
IX	Profit after tax for the period (VII-VIII)	251.18	1,213.04	3,465.58
X	Other Comprehensive Income (net of taxes)			
	(A) (i) Items that will not be Reclassified to Profit or Loss:	(3.93)	(3.69)	(15.71)
	(ii) Income tax relating to items that will not be reclassified to Profit or Loss:	0.99	0.92	3.95
	(B) (i) Items that will be Reclassified to Profit or Loss:	-	-	-
	(ii) Income tax relating to items that will not be reclassified to Profit or Loss:	-	-	-
	Total Other Comprehensive Income (X)	(2.94)	(2.77)	(11.76)
XI	Total Comprehensive Income for the period (VIII+X)	248.24	1,210.27	3,453.82
XII	Other Equity			
	Paid-up Equity Share Capital (Face value of Rs. 10/- each)	599.98	599.98	599.98
	Earnings Per Share (EPS) (Rs./Share)			
	a) Basic EPS - Not annualised	4.19	20.22	57.76
	b) Diluted EPS - Not annualised	4.19	20.22	57.76

Notes:

- The above results were reviewed by the Audit Committee and have been approved and taken on record by the Board of Directors at its respective meetings held on 13.08.2025 and a limited review of the same have been carried out by the statutory auditors of the company.
- The Company is primarily engaged in the business of manufacture, supply and execution of Industrial Refrigeration and Air conditioning systems. As the basic nature of these activities is governed by the same set of risks and returns, therefore, has only one reportable segment in according to INDAS 108 "Operating Segments".
- During the previous year, Frick India Limited (FIL) has entered into joint venture agreement with M/s Mayekawa Mfg. Co. Ltd., Japan (Mayekawa) on January 13, 2025 and incorporated a new company Mycom-FIL India Private Limited (a joint Venture entity) (JV Company) in the proportion of Mayekawa- 51% and FIL- 49% on 27th February 2025. As on 30th June 2025 the total paid equity share capital of JV company is Rs 3,000.00 lakhs and Investment made by FIL till 30th June 2025 is Rs. 1,450 lakhs (including Rs. 1,000 lakhs invested in current quarter ended 30th June 2025). Considering the above, consolidated figures for the quarter ended 30th June 2024 are not given as there was no joint venture in that period.
- The figures for the previous periods/year have been regrouped / rearranged, wherever necessary. The figures for the quarter ended 31st March 2025 is the balancing figures between the audited figures in respect of full financial year and reviewed year-to-date figures upto the third quarter of the financial year.

For and on behalf of Board
Frick India Limited
Sd/-
Jasmohan Singh
Chairman & Managing Director
DIN - 00383412

Date : 13.08.2025
Place: Delhi

THE BUSINESS DAILY FOR DAILY BUSINESS

FINANCIAL EXPRESS Read to Lead

NORTHERN RAILWAY CORRIGENDUM
Ref: (i) Tender Notice. 35/2025-2026 dated 25.07.2025 (S.No. 01)
(ii) Tender No. 08255383A due on 21.08.2025
In reference to the above tender, the delivery schedule and warranty period have been revised, and the reply to pre-bid queries is attached. All other terms and conditions remain unchanged. The corrigendum has been published on website www.ireps.gov.in. 2481/2025
SERVING CUSTOMERS WITH A SMILE

NORTHERN RAILWAY CORRIGENDUM
Ref: (i) Tender Notice. 32/2025-2026 dated 14.07.2025 (S.No. 03)
(ii) Tender No.08251507 due on. 13.08.2025
In reference to above tender, the due date has been extended from 13.08.2025 to 08.09.2025. All terms and conditions remain unchanged.
The corrigendum has been published on website: www.ireps.gov.in.
SERVING CUSTOMERS WITH A SMILE

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MOHANBIR HI-TECH BUILD PRIVATE LIMITED

RELEVANT PARTICULARS

- Name of corporate debtor: Mohanbir Hi-Tech Build Private Limited
- Date of incorporation of corporate debtor: 05.09.2014
- Authority under which corporate debtor is incorporated / registered: ROC - Delhi
- Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U70102DL2014PTC271340
- Address of the registered office and principal office (if any) of corporate debtor: Dev House, 250-261, Tribhuvan Complex, Ishwar Nagar, New Friends Colony, New Delhi, India - 110065
- Insolvency commencement date in respect of corporate debtor: 08.08.2025 (Order Received Date: 12.08.2025)
- Estimated date of closure of insolvency resolution process: 04.02.2026 (180 days from the Order date 08.08.2025)
- Name and registration number of the insolvency professional acting as interim resolution professional: NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) through its Director, Mr. Atul Tandon IIBI Reg. No: IIBI/IFE-0040/IFA-2/2022-23/50021 Email id: pe@npv.in
- Address and email of the interim resolution professional, as registered with the Board: Address: H-35, 1st Floor, Jangpura Extension, Jangpura, South Delhi, New Delhi - 110014. Email id: pe@npv.in
- Address and e-mail to be used for correspondence with the interim resolution professional: Correspondence Address: 10th Floor, 1003, Zion ZL, Near Awdin Hotel, Sridhu Bhawan Road, Thaltej, Ahmedabad - 380054 Email id: corp.mohanbir@npvinsolvency.in
- Last date for submission of claims: 26.08.2025 (14 days from the receipt of the Order dated 12.08.2025)
- Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Not Applicable
- Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class): Not Applicable
- Relevant Forms and Details of authorized representatives are available at: (a) www.ireps.gov.in (b) corp.mohanbir@npvinsolvency.in (c) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi bench VI, has ordered the commencement of a corporate insolvency resolution process of the **Mohanbir Hi-Tech Build Private Limited**, on 08.08.2025. The creditors of **Mohanbir Hi-Tech Build Private Limited**, are hereby called upon to submit their claims with proof on or before 26.08.2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
IFE- NPV INSOLVENCY PROFESSIONALS PRIVATE LIMITED
(Formerly known as Mantrah Insolvency Professionals Private Limited)
Through its Director - Mr. Atul Tandon
Appointed as Interim Resolution Professional
in the matter of Mohanbir Hi-Tech Build Private Limited
IIBI Reg. No: IIBI/IFE-0040/IFA-2/2022-23/50021
AFA Validity: 31.12.2025
Date: 14.08.2025 Place: New Delhi Email for Correspondence: corp.mohanbir@npvinsolvency.in

PUNJAB & SIND BANK
(A GOVT. OF INDIA UNDERTAKING)
SCO 37, Inner Market, Sector 7-C, Chandigarh-160019
Phone: 0172-5086817, 5086818, E-Mail: c0856@psb.co.in

Date: 02.08.2025

To,
Borrower: 1. Sh. Ashish Kumar S/o Sh. Rajinder Kumar, resident of (I) House No. 155, Sector 21, Panchkula-134116, (ii) House No. 49, 2nd Floor, LRC Homes, Village Kishanpura, Zirakpur-160104
Guarantor: 2. Sh. Rajinder Kumar S/o Sh. Jagan Nath, R/o House No. 90, Ward No. 5, Dhobi Wali Gali, Bhudlada, Mansa-151502.
Dear Sir/Madam
Reg.: Notice for redemption in terms of the right vested with you under Section 13(8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI ACT") read with proviso to rule 8(6) of the Security Interest (Enforcement) Rules, 2002 in A/c of Ashish Kumar Account No. 0856120000577 of Branch Sector 7 Chandigarh.

As you are aware that the Authorised Officer of the bank has issued a demand notice under section 13(2) of the SARFAESI Act on 19.10.2022 as a measure for enforcement of security interest in the secured asset offered by you as security in the subject loan account. Subsequently, the Authorised Officer while taking further measures under section 13(4) of the Act, took possession of the secured asset being on 21.01.2025.

As you have failed to discharge your liabilities of the bank, therefore, the undersigned as authorized officer, in exercise of its power under section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 has decided to sell the properties secured assets as described below through E-Auction for realization of debts due to the Bank from above mentioned Borrower & Guarantor.

Your attention is invited to the Section 13(8) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8(6) of the security Interest (Enforcement) Rules, 2002, in respect of the time available (i.e. 30 days), to redeem the secured assets. Kindly note that your right under section 13(8) will cease from the date of publication of notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured asset.

Details of Sale Notice for Sale of Immovable Property are as under-
E-Auction Sale Notice for sale of immovable assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8(6) of the security Interest (Enforcement) Rules, 2002.
E-Auction Date & Time: 04.10.2025 at 12.00 PM (tentative)
Date of Inspection: 24.09.2025 between 11.00 AM to 1.00 PM (tentative)
Last Date of Bid Submission: 03.10.2025 upto 5.00 PM (tentative)

Name of Borrower and Guarantors:
Borrower: Ashish Kumar, Guarantor:- Rajinder Kumar.
Demand Notice Date and Amount: 19.10.2022, Rs. 35,33,201.32 as on 30.09.2022
Total O/s as on 31.07.2025: Rs. 48,02,298.24 plus charges and future interest

Details of Properties	MRP
House No. 49, Second Floor, LRC Homes, Village Kishanpura, Sub Tehsil Zirakpur, District S.A.S. Nagar on land measuring 0 Bigha 0 Biswa, 18-1/3 Biswas, comprised in Khewat/ Khatauli No. 49/51, Kharsa No. 146 (4-0), 147 (3-14), Kite 2, being 18-1/3/3080 share out of land measuring 7 Bigha 14 Biswa, as per Jamabandi for the year 2016-2017 of Village Kishanpura hadbast No. 54, Sub-Tehsil Zirakpur, District SAS Nagar.	Rs. 27.22 Lakh tentative

AUTHORISED OFFICER, PUNJAB & SIND BANK

SANGAL PAPERS LIMITED (CIN: L21015UP1980PLC005138)
REGD. OFFICE: VILL. BHAINSA, 22KM STONE, MAWANA-MEERUT ROAD, MAWANA, UP-250 401
website: www.sangalpapers.com, E-mail: accounts@sangalpapers.com, Tel: 01233-274324

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025
(Rs. in Lakh except EPS)

Sl. No.	Particulars	3 months ended		3 months ended	
		30.06.2025 (Un-audited)	31.03.2025 (Audited)	30.06.2024 (Un-audited)	31.03.2025 (Audited)
1	Total income from operations	4,756.88	4,681.28	4,260.85	18,027.07
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	108.92	63.20	91.79	400.08
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	108.92	63.20	91.79	400.08
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	80.37	42.93	66.64	282.57
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	79.93	43.77	66.63	278.68
6	Equity Share Capital (Face value of Rs 10/- each)	130.73	130.73	130.73	130.73
7	Other equity (Reserves excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4,254.98
8	Earnings per equity share (face value of Rs. 10/- each) (not annualised)				
	(a) Basic (in Rs.)	6.15	3.28	5.10	21.62
	(b) Diluted (in Rs.)	6.15	3.28	5.10	21.62

NOTES:-

- These results have been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (1st AS) prescribed under Section 133 of the Companies Act, 2013.
- The above is an extract of the detailed format of Un-audited Financial Results for the Quarter ended June 30, 2025 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the Quarter ended June 30, 2025 are available on the Stock Exchange website www.bseindia.com and on the Company's website www.sangalpapers.com. The same can be accessed by scanning the QR Code provided below.

For and on behalf of the Board of Directors of SANGAL PAPERS LIMITED
Sd/
Himanshu Sangal
(Managing Director)
(DIN - 00091324)

Place : Mawana
Dated : 13.08.2025

SHAKUMBHRI PULP & PAPER MILLS LIMITED
CIN: L21012UP1986PLC007671
Regd. Office: 4.5 KM, BHOPA RAOD, MUZAFFARNAGAR -251001, UTTAR PRADESH
Ph. No.-7895512368, E-mail: shakumbhri@yahoo.com, shakumbhripaper@gmail.com,
website: shakumbhripulp.com

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED AS ON 30TH JUNE 2025
(Rs. In Lakhs)

Sl. No.	Particulars	(STANDALONE)			
		30-Jun-25	31-Mar-25	30-Jun-24	31-Mar-25
		3 months Unaudited	3 months Audited	3 months Unaudited	12 month Audited
1	Total Income from Operations	2498.04	2206.47	2253.77	8618.84
2	Net Profit / (Loss) for the period (before Tax & Exceptional)	-34.49	5.15	1.85	18.34
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	-34.49	5.15	1.85	18.34
4	Net Profit / (Loss) for the period after tax	-27.41	15.51	-0.79	21.50
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	-25.08	13.97	0.52	19.48
6	Equity Share Capital	385.50	385.50	385.50	385.50
7	Reserves (excluding Revaluation Reserve)	-	-	-	771.43
8	Earnings Per Share (of Rs. 10/- each)				
	1. Basic:	-0.71	0.40	-0.02	0.56
	2. Diluted:	-0.71	0.40	-0.02	0.56

Notes:

- The above is an extract of the detailed format of Quarterly Unaudited Financial Result filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Unaudited Financial Results are available on website of the company 'www.shakumbhripulp.com'. Full results can also be accessed by scanning the QR code mentioned below.
- The above results were reviewed and recommended by the audit committee and taken on record by the Board of Director at its meeting held on 13.08.2025 and same the has been subject to the limited review by the Company's Statutory Auditors

Place : Muzaffarnagar
Date : 13-08-2025

SHAKUMBHRI PULP & PAPER MILLS LIMITED
sd/-
Girish Kumar Agarwal
Whole Time Director
DIN:06457199

VIKAS ECOTECH LIMITED
CIN: L65999DL1984PLC019465
REGD OFF: Vikas House, 3, Arhant Nagar, Rohtak Road, Punjab Bagh West, Delhi 110026,
Phone No: 011-43144444, Email - info@vikasecotech.com

STATEMENT OF CONSOLIDATED & STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2025
(Rs. In lacs)

Sr. No.	Particulars	UN-AUDITED STANDALONE FINANCIAL RESULTS				UN-AUDITED CONSOLIDATED FINANCIAL RESULTS			
		Three Months Ended		Year Ended		Three Months Ended		Year Ended	
		30 June 2025	31 March 2025	30 June 2024	31 March 2025	30 June 2025	31 March 2025	30 June 2024	31 March 2025
		(Unaudited)	(Audited)	(Unaudited)	(Audited)	(Unaudited)	(Audited)	(Unaudited)	(Audited)
1	Total Income	8,455.59	7,960.60	8,077.52	29,087.50	10,459.72	10,539.13	10,197.10	38,384.98
2	Total Expenses	8,221.61	7,711.83	8,000.88	28,357.50	10,128.03	10,213.91	10,089.34	37,518.88
3	Profit Before Exceptional Items and Tax	233.98	248.77	76.64	730.00	331.69	325.22	107.76	866.10
4	Profit/ (Loss) Before Tax	233.98	248.77	1,363.34	2,016.70	331.69	325.22	1,394.46	2,152.80
5	Tax Expense/(Benefits):								
	i. Current Tax	60.14	137.55	395.43	604.10	87.74	180.34	395.43	661.91
	ii. Deferred Tax	(2.40)	(89.77)	(40.74)	(53.35)	(0.09)	(281.71)	(40.74)	(245.29)
	iii. Previous Year Income Tax	6.54	3.41	1.50	37.81	7.04	(3.77)	1.50	37.81
	Total Tax Expense (i+ii+iii)	64.28	51.19	356.18	588.56	94.70	(105.14)	356.18	454.43
6	Net Profit/(Loss) from continuing operations	169.70	197.59	1,007.16	1,428.14	237.00	430.36	1,038.28	1,698.37
7	Profit/(Loss) for the period	169.70	197.59	1,007.16	1,428.14	237.00	430.36	1,038.28	1,698.37
8	Total Other Comprehensive Income	0.28	5.37	(0.56)	9.51	(0.10)	5.38	(0.56)	9.21
9	Total comprehensive income (Comprising Profit (Loss) and Other Comprehensive Income for the period)	169.98	202.96	1,006.60	1,437.65	236.90	435.74	1,037.72	1,707.58
10	Paid up Equity Share Capital (Face Value Rs. 1 each)	13,883.56	13,883.56	17,687.06	13,883.56	13,883.56	13,883.56	17,687.06	13,883.56
11	Reserve excluding Revaluation Reserves as per balance sheet of previous accounting year		25,156.41		25,156.41		25,443.18		25,443.18
12	Earning per Equity Share: Equity shares of par value Rs 1 each (EPS for three and nine months ended periods are not annualised)								
	Basic	0.02	0.01	0.06	0.09	0.02	0.03	0.07	0.10
	Diluted	0.02	0.01	0.06	0.09	0.02	0.03	0.07	0.10

Notes:-

- The Consolidated/Standalone financial results of the company have been prepared in accordance with Ind AS prescribed under Section 133 of the Companies Act 2013 (the Act) read with the relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015.
- The results of the Company are also available for investors at www.vikasecotech.com, www.bseindia.com and www.nseindia.com

For Vikas Ecotech Limited
Rajeev Kumar
Director
DIN:1027175

Place: New Delhi
Date: 13.08.2025

MEFCOM CAPITAL MARKETS LIMITED
Regd. Office:- 5th Floor, Sanchi Building, 77, Nehru Place, New Delhi - 110 019
CIN: L74899DL1985PLC019749

Extract of Statement of Un-Audited Financial Results for the Quarter ended 30.06.2025
(Rs. In Lacs)

S.No.	PARTICULARS	CONSOLIDATED			
		Quarter ended		Year	

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5) Allocation to Anchor Investors (After Rejections): The Company in consultation with the BRLM has allotted 14,52,000 Equity Shares to 10 Anchor Investors at Anchor Investor Issue Price of ₹ 177 per Equity Shares in accordance with the SEBI ICDR Regulations. The category wise details of the Basis of Allotment are as under:

Table with 8 columns: CATEGORY, FIS/BANKS, MFS, IC'S, NBFC'S, AIF, FPI/FI, Others, TOTAL. Row 1: Anchor, -, -, -, 56,80,000, 10,60,000, 3,35,200, ₹ 14,52,000

6) Allocation to Market Maker (After Rejections): The Basis of Allotment to Market Maker who have bid at Issue Price of ₹ 177/- per Equity Shares was finalized in consultation with NSE. The category was subscribed by 1.00 times i.e. for 2,56,000 Equity shares. The total number of shares allotted in this category is 2,56,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Table with 9 columns: No. of Shares Applied for (Category wise), No. of Applications received, % to total, Total No. of Equity Shares applied in this Category, % of total, No. of Equity Shares allocated/ allotted per Applicant, Ratio, Total Number of shares allotted, Surplus/Deficit. Row 1: 2,56,000, 1, 100, 2,56,000, 100, 2,56,000, 1:1, 2,56,000, -

The Board of Directors of the Company on August 12, 2025, has taken on record the Basis of Allotment of Equity Shares as approved by NSE Limited and has allotted the Equity Shares to various successful bidders. The Allotment Advices-cum-Intimations and/or notices have been forwarded to the email ids and/or address of the Applicants as registered with the depositories/as filled in the application form. Further, the instructions to Self-Certified Syndicate Banks for unblocking the funds & transfer to Public Issue Account have been issued on or before August 13, 2025. In case the same is not received within two working days, investors may contact at the address given below. The equity shares allotted to the successful allottees have been uploaded on or before August 13, 2025 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company has filed the Listing application with NSE Limited on August 13, 2025. The trading will commence on August 14, 2025.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the issue, MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) at www.in.mfpm.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:



MUFG INTIME INDIA PRIVATE LIMITED (Formerly Link Intime India Private Limited) Address: C 101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083. Tel. No.: +91-22-4918 6000/+91 8108114949. Email: connplex.smeipo@linkintime.co.in. Website: www.in.mfpm.com. Investor Grievance Email: connplex.smeipo@linkintime.co.in. Contact Person: Shanti Gopalkrishnan. SEBI Registration No.: INR000004058. Place: Ahmedabad, Gujarat. Date: August 13, 2025

On behalf of Board of Directors For, Complex Cinemas Limited Sd/- Mr. Anish Tulshibhai Patel Managing Director DIN:07823715

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF COMPLEX CINEMAS LIMITED.

Complex Cinemas Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Ahmedabad on August 12, 2025 and thereafter with SEBI and the Stock Exchanges. The RHP is available on the websites of SEBI at www.sebi.gov.in, website of the Company at www.theconnplex.com, the website of the BRLM to the issue at www.beelinemb.com, the website of NSE Emerge i.e. www.nseindia.com, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 23 of the Prospectus. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. state securities laws. The Equity Shares are being Offered and sold outside the United States in "offshore transactions" in reliance on Regulation S under the Securities Act and the applicable laws of each jurisdiction where such Offers and sales are made. There will be no public offering in the United States.

DEEPAK INDUSTRIES LIMITED CIN No. L53022WB1954PLC021638 Registered office: 62, Hazra Road, Kolkata-700 019 Corp. Office: 16, Hare Street, Kolkata-700 001 website: www.dl-india.com; Email : secretary@dl-india.com; Phone No.033-414 2222 NOTICE NOTICE is hereby given that the 70th Annual General Meeting ("AGM") of the Members of Deepak Industries Limited will be held on Monday, the 15th day of September 2025 at 4.00 p.m. (IST) through Video Conferencing / Other Audio Visual Means ("VC/OAVM") in compliance with the applicable provisions of the Companies Act, 2013 (the Act), Listing Regulations and Circulars dated 19th September 2024 read with General Circulars dated 25th September 2023, 28th December, 2022, 5th May 2022, 14th December 2021, 13th January, 2021, 8th April 2020, 13th April 2020 and 5th May 2020, (collectively referred to as "MCA Circulars") issued by the Ministry of Corporate Affairs, Government of India and SEBI circulars dated 3rd October, 2024 read together with circulars dated 7th October, 2023, 5th January, 2023, 13th May, 2022, 15th January, 2021 and 12th May, 2020. In compliance with aforesaid circulars, Notice of AGM along with the Annual Report is being sent only through electronic mode to those members whose email addresses are registered with the Company/ Depository Participants. Members may note that the Notice of AGM and Annual report will also be available on the Company's website at www.dl-india.com, website of stock exchange i.e. The Calcutta Stock Exchange Limited (CSE) at www.cse-india.com and on the website of CDSL at www.evotingindia.com. A letter shall be sent to those shareholders, whose e-mail addresses are not registered, providing the web-link, including the exact path, where complete details of the Annual Report 2024-2025 is available. Eligible members who have not yet registered/updated their e-mail addresses and contact details are requested to update their PAN, KYC, Bank details, etc. by submitting the relevant forms to the Company's Registrar and Transfer Agent (RTA) M/s Maheshwari Dattamatias Private Limited (MDPL), 23, R. N. Mukherjee Road, 5th Floor, Kolkata-700001, if the shares are held in physical form and with their Depository Participant ("DP"), if the shares are held in demat form. The relevant forms for submission to RTA can be downloaded by visiting this link www.mdpl.in. Members holding shares in physical form or who have not registered their email addresses with the Company can cast their vote through remote e-voting or through the e-voting system during the meeting as per the procedure given in the AGM notice which will be made available on the Company's website viz. www.dl-india.com. Pursuant to the SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/PICIR/2025/97 dated July 2, 2025, a special window has been opened for a period of six months from 7th July, 2025 till 6th January 2026 for re-logging of transfer deeds which were lodged prior to the deadline of 1st April, 2019 and were returned/rejected/not attended due to the deficiency in documents/process/otherwise. The shares re-logged for transfer will be processed only in dematerialized mode. Eligible members may contact our RTA by sending them email at mdplpo@yahoo.com or at the above-mentioned address. For Deepak Industries Limited Sd/- Nikita Puri Company Secretary ACS: 35481 Date : 13th August, 2025 Place: Kolkata

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF MOHANBIR HI-TECH BUILD PRIVATE LIMITED RELEVANT PARTICULARS 1. Name of corporate debtor: Mohanbir Hi-Tech Build Private Limited 2. Date of incorporation of corporate debtor: 05.09.2024 3. Authority under which corporate debtor is incorporated / registered: ROC - Delhi 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U70102DL2014PTC271340 5. Address of the registered office and principal office (if any) of corporate debtor: Dev House, 260-261, Tribhuvan Complex, Ishwar Nagar, New Friends Colony, New Delhi, India - 110065 6. Insolvency commencement date in respect of corporate debtor: 08.08.2025 (Order Received Date 12.08.2025) 7. Estimated date of closure of insolvency resolution process: 04.02.2026 (180 days from the Order date 08.08.2025) 8. Name and registration number of the insolvency professional acting as interim resolution professional: NPI Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) through its Director, Mr. Atul Tandon IIBB Reg. No: IBB/ IPE/0040/ IPE-2/2022-23/50021 9. Address and e-mail of the interim resolution professional, as registered with the Board: Address: H-35, 1st Floor, Jangpura Extension, Jangpura, South Delhi, New Delhi - 110014. Email id: ce@npi.in 10. Address and e-mail to be used for correspondence with the interim resolution professional: Correspondence Address: 10th Floor, 1003, Zion Z1, Near Auditor Hotel, Sindhua Bhawan Road, Thapsi, Ahmedabad - 380054. Email id: cnp.mohanbir@npiinsolvency.in 11. Last date for submission of claims: 26.08.2025 (14 days from the receipt of the Order dated 12.08.2025) 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Not Applicable 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class): Not Applicable 14. (a) Relevant Forms and (b) Details of authorised representative: (a) www.ibb.gov.in (b) www.mohanbir@npiinsolvency.in Date: 14.08.2025 Place: New Delhi Email for Correspondence: cnp.mohanbir@npiinsolvency.in Notice is hereby given that the National Company Law Tribunal, New Delhi Bench VI, has ordered the commencement of a corporate insolvency resolution process of the Mohanbir Hi-Tech Build Private Limited on 08.08.2025. The creditors of Mohanbir Hi-Tech Build Private Limited, are hereby called upon to submit their claims with proof on or before 26.08.2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Specify class) in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties. Sd/- IPE- NPI INSOLVENCY PROFESSIONALS PRIVATE LIMITED (Formerly known as Mantrah Insolvency Professionals Private Limited) Through its Director - Mr. Atul Tandon Appointed as Interim Resolution Professional in the matter of Mohanbir Hi-Tech Build Private Limited IBB Reg. No: IBB/ IPE/0040/ IPE-2/2022-23/50021. AFA Validity: 31.12.2025 Date: 14.08.2025 Place: New Delhi Email for Correspondence: cnp.mohanbir@npiinsolvency.in

TRIVENI TURBINE LIMITED CIN: L28110UP1995PLC041834 Registered office: A-44 Hosary Complex, Phase II Extension, Noida 201 305, Uttar Pradesh Corporate office: 8th Floor, Express Trade Towers, Plot No.15-16, Sector 16A, Noida 201 301, Uttar Pradesh Website: www.triveniturbines.com; E-mail: cs.compliance@triveniturbines.com; Phone: +91 120 4308000 NOTICE OF 30TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION Notice is hereby given that the 30th Annual General Meeting ("AGM") of the members of Triveni Turbine Limited ("Company") is scheduled to be held on Monday, September 8, 2025 at 3:30 P.M. (IST) through Video Conferencing/Other Audio Visual Means ("VC/OAVM"), to transact the businesses as set out in the Notice convening the AGM ("Notice"). The Company has electronically sent the Notice of the AGM along with the Annual Report for the FY 2024-25, on August 13, 2025, to those Members whose e-mail addresses are registered with the Company/National Securities Depository Limited ("NSDL") and the Central Depository Services (India) Limited ("CDSL"). A letter providing a web-link for accessing the Annual Report has also been sent to those Members who have not registered their e-mail IDs at their available addresses as per the records maintained by the Registrar and Share Transfer Agent ("RTA"). The copies of the Notice and the Annual Report are also available on the website of the Company at www.triveniturbines.com, websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com, respectively, and website of KFin Technologies Limited ("KFinTech") at https://evoting.kfintech.com/, i.e. the Agency appointed for facilitating e-voting (including remote e-voting) for the AGM. Members may cast their votes) remotely through remote e-voting. The manner of attending the AGM and remote e-voting for members holding shares in dematerialised mode, physical mode and members who have not registered their email addresses is provided in the Notice of the AGM. The facility for e-voting will also be provided during the AGM. Members attending the AGM, who have not cast their votes through remote e-voting, will be able to vote during the AGM. Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI Listing Regulations, the Company has provided electronic voting facility to its members through KFinTech. The details with respect to e-voting are as follows: Date and time of commencement of remote e-voting: Friday, September 5, 2025 at 09:00 A.M. Date and time of conclusion of remote e-voting: Sunday, September 7, 2025 at 05:00 P.M. Cut-off date for determining the eligibility for e-voting: Monday, September 1, 2025 Members may note that only persons whose names appear in the Register of Members, or the list of beneficial owners furnished by NSDL and CDSL as on the aforesaid Cut-off date i.e. Monday, September 1, 2025 shall be entitled to vote on the resolutions as set out in the Notice. Once the vote on a resolution is cast by a member, he/she shall not be allowed to change the same subsequently. Remote e-voting will be disabled by KFinTech after 5.00 p.m. on September 7, 2025. The Members who have cast their vote through remote e-voting may also attend the AGM but shall not be entitled to cast their vote again. The Members attending the AGM who have not cast their votes through remote e-voting will be able to vote through electronic voting facility provided by KFinTech during the AGM. Members who have not registered their email address or those who have acquired shares after the dispatch of the Annual Report along with Notice and who continue to hold shares as on the Cut-off date i.e. Monday, September 1, 2025 can obtain/generate the User ID and password as per the instructions provided in the Notice of the AGM. A person already registered for e-voting can use his/her existing User ID and password for casting the vote. The process for registration of email id for obtaining Annual Report and updation of bank account details for receipt of dividend are explained in detail in the Notice of the AGM. In case of any query and/or grievance, in respect of voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of https://evoting.kfintech.com (KFinTech website) or contact Ms. C Shobha Anand at evoting@kfintech.com or call KFinTech's toll free No. 1-800-309-4001 for any further clarifications. The Board of Directors has appointed Mr. Kapil Dev Taneja, Partner failing him Mr. Neeraj Arora, Partner of M/s. Sanjay Grover & Associates, Company Secretaries, as Scrutinizer for conducting the remote e-voting process in accordance with the law and in a fair and transparent manner. Members who would like to express their views or ask questions on any items of the businesses to be transacted during the AGM may register themselves as speakers or post questions prior to the meeting by logging on to https://emeetings.kfintech.com from September 1, 2025, 09:00 A.M. to September 2, 2025, 5:00 p.m. Dividend related information: The Company has fixed Monday, September 1, 2025 as the Record Date to determine the Members entitled to receive the proposed Final Dividend of ₹ 2.00/- per share of face value of ₹ 1 each for the year ended on March 31, 2025, if declared at the forthcoming AGM. SEBI vide its Master Circular No. SEBI/HO/MIRSD/MIRSD-PoD/PICIR/2025/91 dated June 23, 2025, has mandated that dividend to security holders who are holding securities in physical form shall be paid only through electronic mode. Such payment shall be made only after the shareholders furnish their PAN, contact details (postal address with PIN and mobile number), bank account details & specimen signature ("KYC details"). As per the aforesaid SEBI Circulars, members holding securities in physical form may note that any future dividend payable against their shareholding would be withheld if their KYC details are not updated with the RTA. To avoid delay in receiving dividend, members are requested to update their KYC details with their Depository Participants, in case the shares are held in dematerialised mode, and with the Company's RTA, in case the shares are held in physical mode. As per the Income Tax Act, 1961, the dividend income is now taxable in the hands of shareholders and the Company is required to deduct tax at source ("TDS") from dividend paid to shareholders at the prescribed rates. To enable the Company to determine the appropriate TDS / withholding tax rate applicability, shareholders are requested to send the requisite documents to the Company/RTA not later than September 1, 2025. For Triveni Turbine Ltd. Sd/- Pulkit Bhasin Company Secretary & Compliance Officer Membership No. A27686 Date : August 14, 2025 Place : Noida (U.P.)

SHIVALIK BIMETAL CONTROLS LIMITED Regd. Office: 16-18, New Electronics Complex Chambaghat, District Solan (Himachal Pradesh)-173213 CIN : L27101HP1984PLC005862 EXTRACT OF UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2025 (₹ in lakhs, except EPS) S.No. Particulars Standalone Quarter Ended 30.06.2025 Year Ended 31.03.2025 Quarter Ended 30.06.2024 Quarter Ended 30.06.2025 Year Ended 31.03.2025 Quarter Ended 30.06.2024 1 Total Income from operations 11,882.81 44,958.73 10,986.40 13,876.29 52,119.20 12,883.88 2 Net Profit for the period (before Tax, Exceptional and / or Extraordinary items) 2,810.34 9,736.10 2,175.16 3,038.64 10,271.09 2,352.25 3 Net Profit for the period before Tax (after Exceptional and / or Extraordinary items) 2,810.34 9,736.10 2,175.16 3,038.64 10,271.09 2,352.25 4 Net Profit for the period after Tax (after Exceptional and / or Extraordinary items) 2,097.33 7,259.85 1,630.45 2,278.06 7,705.53 1,782.12 5 Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)] 2,097.33 7,242.88 1,630.45 2,278.26 7,682.55 1,782.12 6 Equity share capital (Face Value of the Share ₹ 2/- Each) 1,152.08 1,152.08 1,152.08 1,152.08 1,152.08 1,152.08 7 Other Equity (excluding Revaluation Reserves) as per audited balance sheet of previous year - 37,615.00 - - 39,413.78 - 8 Earnings Per Share (Face value of the share ₹ 2/- each) (not annualised) a) Basic and Diluted 3.64 12.57 2.83 3.96 13.34 3.09 NOTES: 1. The above is an extract of the detailed format of Unaudited Financial Results for the quarter ended 30th June, 2025 filed with the Stock Exchange under Regulation-33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Unaudited Financial Results for the quarter ended 30th June, 2025, are available on the websites of the Stock Exchanges (www.bseindia.com and www.nseindia.com) and the company's website (www.shivalikbimetal.com). 2. The above financial results were reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meeting(s) held on 13th August, 2025. The Statutory Auditors of the Company have carried out the limited review of the results and have expressed an unmodified report thereon. For and on Behalf of Board of Directors Sd/- (N.S.Ghumman Chairman DIN:00002052 Place : New Delhi Dated : 13.08.2025

Honda India Power Products Limited CIN: L40103DL2004PLC03950 Regd. Office : 409, DLF Tower B, Jasola Commercial Complex, New Delhi -110025 Website : www.hondaindiapower.com, E-mail : ho.legal@hipp.co.in EXTRACT OF STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30 2025 (INR in lakhs) S. No. PARTICULARS Quarter ended 30-Jun-25 Quarter ended 31-Mar-2025 Quarter ended 30-Jun-24 Year ended 31-Mar-2025 1 Total Income from Operations 16,483 27,994 15,490 83,651 2 Net Profit for the period (before Tax and Exceptional items) 1,279 4,865 2,183 10,770 3 Net Profit for the period before tax (after Exceptional items) 1,279 4,865 2,183 10,770 4 Net Profit for the period after tax (after Exceptional items) 948 3,616 1,615 7,994 5 Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)] 932 3,560 1,613 7,931 6 Equity Share Capital 1,014 1,014 1,014 1,014 7 Reserves - - - 85,339 8 Earnings per equity share (of Rs 10 per share) (not annualised): (a) Basic (Rs.) 9.35 35.65 15.92 78.81 (b) Diluted (Rs.) 9.35 35.65 15.92 78.81 Note: 1. The above is an extract of the detailed format of Unaudited Financial Results for the Quarter ended 30th June 2025, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Quarterly Financial Results are available on the Stock Exchange websites (www.bseindia.com and www.nseindia.com) and on Company's website (www.hondaindiapower.com). 2. The full format of the above results is available on the website of the Company's and can also be accessed by scanning the QR code provided hereinbelow. 3. The Board of Directors has at its meeting held on August 12, 2025 declared an interim dividend of Rs. 100/- per equity share (1000% of an equity share having a nominal value of Rs. 10/- for the Financial Year 2025-2026. The interim dividend will be paid on September 11, 2025, whose name appears in the Registrar of Members as on the Record date i.e., Thursday, August 21, 2025. The above information is also available on the on the Stock Exchange websites (www.bseindia.com and www.nseindia.com) and on Company's website. For and on behalf of the Board of Directors of Honda India Power Products Limited Sd/- Shigeiki Iwama President & CEO DIN: 10075458 Place : New Delhi Date : August 12, 2025

DELPHI DELPHI WORLD MONEY LIMITED (Erstwhile EbixCash World Money India Limited) CIN: L65990MH1985PLC037697 Regd. Office: 8th Floor, Manek Plaza, Kalina CST Road, Vidyaynagri Marg, Kalina, Santacruz (East), Mumbai 400 098. Tel: +91-22-62881500, Email: corp.relations@ebixcash.com, Website: www.indiaforexonline.com STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2025 (₹ in Million) S. No. Particulars Quarter Ended 30.06.2025 31.03.2025 30.06.2024 Year Ended 31.03.2025 1 Total Income from operations 165.51 173.06 197.84 739.56 2 Net Profit / (Loss) for the period before tax 61.02 67.14 47.42 145.73 3 Net Profit/(Loss) for the period after tax 45.14 28.73 35.66 19.55 4 Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income] 44.99 28.01 35.39 18.73 5 Paid-up Equity Share Capital 111.28 111.28 111.28 111.28 6 Other equity (excluding Revaluation Reserve) 0 0 0 2124.31 7 Earnings per share (for continuing and discontinuing operations) (of INR 10/- each) (not annualised) (a) Basic (INR) 4.06 2.58 3.20 1.76 (b) Diluted (INR) 4.06 2.58 3.20 1.76 Notes: 1. The above is a statement of unaudited financial results for the quarter ended 30th June, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation 2015. The full format of the unaudited financial results are available on the Stock Exchange websites (www.bseindia.com/www.nseindia.com) and Company's website www.indiaforexonline.com. 2. The above unaudited financial results were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 12th August, 2025. FOR DELPHI WORLD MONEY LIMITED (ERSTWHILE EBIXCASH WORLD MONEY INDIA LIMITED) Sd/- TIRUVANAMALAI CHANDRASHEKARAN GURUPRASAD CHAIRMAN DATE: 12TH AUGUST, 2025 PLACE: MUMBAI DIN: 03413982

ATLANTIC COMMERCIAL COMPANY LIMITED Regd. Office: Unit No 2075, 2nd Floor, Plaza-II, Central Square, 20, Manohar Lal Khurana Marg, Bara Hindu Rao Delhi 110006 CIN: L51909DL1985PLC020372, Ph: 011-41539140 E-mail Id: limitedatlantic@gmail.com, Website: www.atlantic-commercial.com EXTRACT OF STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2025 (Rs./Lakh) Sl. Particulars Quarter ended 30.06.2025 31.03.2025 30.06.2024 Year ended 31.03.2025 1 Total income from operations 6.23 20.52 3.31 30.96 2 Net Profit / (Loss) for the year (before tax, Exceptional and/or Extraordinary items) 0.97 13.99 (0.86) 12.03 3 Net Profit / (Loss) for the year before tax (after Exceptional and/or Extraordinary items) 0.97 13.99 (0.86) 12.03 4 Net Profit / (Loss) for the year after tax (after Exceptional and/or Extraordinary items) (0.25) 11.18 (0.86) 5.68 5 Total Comprehensive Income for the year [Comprising Profit / (Loss) for the year (after tax) and Other Comprehensive Income (after tax)] (0.25) 11.43 (0.78) 5.68 6 Equity Share Capital 73.50 73.50 73.50 73.50 7 Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year - - - 329.91 8 Earnings per share (of ₹10/- each) (for continuing and discontinued operations) - 1. Basic (in ₹) (0.03) 1.55 (0.11) 0.77 2. Diluted (in ₹) (0.03) 1.55 (0.11) 0.77 Note: The above is an extract of the detailed format of Financial Results for the first quarter ended 30th June, 2025 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the quarter ended 30th June, 2025 are available on the websites of the Stock Exchange (www.mse.i) and on the company's website (www.atlantic-commercial.com). For Atlantic Commercial Company Limited Sd/- Narendra Kishore Gaur Chairman Place: New Delhi Date: 13.08.2025

For Advertising in TENDER PAGES Contact JITENDRA PATIL Mobile No.: 9029012015 Landline No.: 67440215

